

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3927
ANSWERED ON:18.02.2014
SECURITY IN JAILS
Virendra Kumar Shri

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to tighten the security measures in the jails;
- (b) if so, the details thereof; and
- (c) the other steps taken by the Government to improve the security in the jails?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to(c) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, in order to improve the security of jails in the country, an advisory on 'Strengthening of Security arrangements in Jails' on 21.9.1998, an advisory on 'Tightening of security measures in jails' on 14.8.2006 and an advisory on 'Improving of security measures in jails to avoid the incident of jail breaking' on 16.10.2009 have been issued to all States/UTs by the Government of India.